

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301
IB-359(ND)/2021

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd. Petitioner/Applicant
Vs.
Kay Jay Leasing Ltd.

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 04.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Nikhil Mehndiratta, Ms. Nidhisha Choksi Advs.
For Respondent : Mr. Siddharth Silwal, Mr. Tarun Kumar Advs.

ORDER

Ld. Counsel appears for the Applicant. Ld. Counsel appears for the Respondent.

The Applicant is directed to bring on record the written submissions. Written submissions filed by the Respondent are on record.

In view of the orders passed by Hon'ble NCLAT on 15.04.2024, matter adjourned **to 11.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)